

ITEM NO.4

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Criminal Appeal No(s). 2200/2026

AMAN SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Crl.A. No. 2201/2026 (II)

Crl.A. No. 2202/2026 (II)

Date : 14-08-2026 This appeal was called on for hearing today.

For Appellant(s) : Ms. Mridula Ray Bharadwaj, AOR

Dr. P. George Giri, Adv.
Dr. Jasmin Kurian Giri, Adv.
Mr. Ginesh P, Adv.
Dr. Renjini P.s., Adv.
Mr. Vikas Sharma, Adv.
Mr. Venugopal Pillai J, Adv.
Mr. P. George Giri, AOR

For Respondent(s) :

Mr. Arup Banerjee, AOR
Mrs. Sweta Yadav, Adv.
Mr. Ghanshyam Singh, Adv.
Mr. Shiv Pratap Singh, Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. Tanishq Dev Kadam, Adv.
Mr. Sanjeev Sharma, Adv.
Mr. Kumar Rupak, Adv.
Mr. R.k. Shrivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In all the matters numbered above, common sole respondent has already filed counter affidavit.

Scanned/digitized copies of High Court and Trial Court records alongwith English translation have been received. Let the soft copies be provided to the Ld. Counsels for both the parties.

Hence, the matters be processed for listing before the Hon'ble Court, under the rules.

Copy of this Record of Proceedings be furnished to the concerned Learned Advocate-on-Record for information and compliance.

GRACY L. BAWITLUNG
Registrar

MG